

ADOPTEE GIVEN BY TESTAMENTARY GUARDIAN

THIS DEED of adoption made on this _____ day of _____ between Sh. _____, s/o _____, r/o _____ (hereinafter called "the adoptive father") of one part

AND

Sh. _____ s/o _____ r/o _____, (hereinafter called "the Guardian") of the other part.

Whereas

1. The Adoptive Father has no son or son's son or son's son's son living at this time and the Adoptive Father was desirous of adopting a son and with that view had selected _____ (Name of child to be adoptive). Aged _____, son of the late. _____, residing at. _____, for adoption.
2. The Natural Father of the said minor E.G. had by his will dated _____ appointed the _____ (Name of the Guardian). to be the guardian of the minor.
3. The Natural Father and the Natural Mother of the said minor child are dead and the said Guardian is now the testamentary guardian of the minor child.
4. The Adoptive Father has approached the said Guardian who has consented to give his ward _____ (Name of Child). in adoption to the Adoptive Father;
5. Smt _____, wife of the Adoptive Father, had given her consent to the Adoptive Father for taking the said child in adoption.
6. The said Guardian had applied to the District Judge _____ for permission to give the said Child. in adoption to the Adoptive Father and the District Judge has by his Order dated. _____ granted the permission.
7. The ceremony of giving and taking in adoption has been duly performed along with other religious ceremonies customary with the parties on the day of _____.
8. The parties considered it expedient and necessary that a proper deed of adoption be executed as an authentic record of adoption.

NOW THIS DEED WITNESSESETH AS FOLLOWS:

1. Declaration of Adoption

The parties hereto do hereby declare that the adoptive father has duly adopted the said child as his son from the day of _____ i.e. the day on which ceremony of giving and taking in adoption has been duly performed along with other religious ceremonies customary with the parties.

2. Legal rights and liabilities of adopted son

The said son has been transferred to the family of adoptive father and shall have, from the date of adoption, all the legal rights and liabilities of an adopted son.

3. Maintenance, etc. of adopted son

The adoptive father shall be liable for the maintenance, education and other expenses of the adopted son and shall bear all such expenses in accordance with his status.

IN WITNESS WHEREOF, the parties hereunto have signed this deed this _____ day of _____.

WITNESS:

1.

THE ADOPTIVE FATHER

2.

THE GAURDIAN